

[Shri V. V. Giri]

Wages Act, 1948, be taken into consideration:

"That for the existing enacting formula of the Bill, the following be substituted, namely:—

'Be it enacted by Parliament in the Fifth Year of the Republic of India as follows:—'

**Mr. Deputy-Speaker:** The question is:

That the following amendment made by the Council of States in the Bill further to amend the Minimum Wages Act, 1948, be taken into consideration, namely:—

"That for the existing enacting formula of the Bill, the following be substituted, namely:—

'Be it enacted by Parliament in the Fifth Year of the Republic of India as follows:—'

*The motion was adopted.*

**Shri V. V. Giri:** I beg to move:

"That the amendment made by the Council of States in the Bill be agreed to."

**Mr. Deputy-Speaker:** The question is:

"That the amendment made by the Council of States in the Bill be agreed to."

*The motion was adopted.*

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DELIVERY OF BOOKS (PUBLIC LIBRARIES) BILL

**The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das):** I beg to move:

That the following amendment made by the Council of States in the Bill to provide for delivery of books to the National Library and other

public libraries, be taken into consideration:

"That for the existing enacting formula of the Bill, the following be substituted, namely:—

'Be it enacted by Parliament in the Fifth Year of the Republic of India as follows:—'

**Mr. Deputy-Speaker:** The question is:

That the following amendment made by the Council of States in the Bill to provide for delivery of books to the National Library and other public libraries, be taken into consideration, namely:—

"That for the existing enacting formula of the Bill, the following be substituted, namely:—

'Be it enacted by Parliament in the Fifth Year of the Republic of India as follows:—'

*The motion was adopted.*

**Dr. M. M. Das:** I beg to move:

"That the amendment made by the Council of States in the Bill be agreed to."

**Mr. Deputy-Speaker:** The question is:

"That the amendment made by the Council of States in the Bill be agreed to."

*The motion was adopted.*

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HIGH COURT JUDGES (CONDITIONS OF SERVICE) BILL

**The Minister of Home Affairs and States (Dr. Katju):** I beg to move:

That the following amendment made by the Council of States in the Bill to regulate certain conditions of service of the Judges of High Courts in Part A States, be taken into consideration:

"That for the existing enacting formula of the Bill, the following be substituted, namely:—

'Be it enacted by Parliament in the Fifth Year of the Republic of India as follows:—'